

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO - 1879
ANSWERED ON – 07/08/2024

SUB-CATEGORISATION OF SCs

1879.SHRI V. VIJAYASAI REDDY

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether Government has constituted a Committee for sub-categorisation of SCs in the country;
- (b) if so, status of the Committee; and
- (c) whether it is a fact that the issue is pending before the Supreme Courts, if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) and (b) The Government regularly monitors matters relating to welfare of various sections of society, including Scheduled Castes, and reviews measures that need to be taken, from time to time, for effective implementation of programmes and safeguarding the interests of different communities and groups.

(c) A Seven Judge Bench of the Supreme Court in its 6:1 majority judgment dated 01.08.2024 in the case of the State of Punjab & Ors. vs Davinder Singh & Ors. (Civil Appeal No. 2317 of 2011) has held that sub- classification of Scheduled Castes is permissible in law for the purposes of reservation.
